

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.SR.No. 1824/99

OA 765/99

dt. 19-5-99

Between

K. Shiva Kumar

: Applicant

and

The Sr. Admin. Officer (Admn)  
Indian Audit and Accounts Dept.  
O/o the RDCA/MAB, Saifabad  
Hyderabad

2. Dist. Employment Officer  
Hyderabad (Labour)  
District Employment Exchange  
Hyderabad

: Respondents

Counsel for the applicant

: P. Raghava Reddy  
Advocate

Counsel for Respondent-1

: V. Vinod Kumar  
OGSC

Counsel for Respondent-2

: Anil Kumar  
SC for AP State Govt.

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

7)

## Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Adm.))

Heard Mr. L. Kumaraswamy for Mr. P. Raghava Reddy, for the applicant, Mr. Sastry for Mr. Anil Kumar, Standing counsel for Respondent-2 and Mr. V. Vinod Kumar Standing counsel for Respondent-1.

1. The applicant is an aspirant for a post in Group-D designated as Attender. The applicant submits that Respondent-1 organisation has sent a sponsorship requisition to Respondent-2. The applicant submits that even though he could not produce the details of notification issued to Respondent-2 for sponsoring candidates for the above said post he asserts that such a notice was sent to Respondent-2. The Respondent's counsel also submits that usual order may be issued in this connection.
2. The applicant submits that in view of the judgement of the Apex Court reported in 1996(6) SCALE 676 (Excise Superintendent, Malkapatnam Vs. KBN Visweswara Rao and others) he should also be considered for the above post along with the candidates sponsored by Respondent-2 even though his name has not been sponsored by Respondent-2.
3. In view of the above the following direction is given :
  - a) The case of the applicants should also be considered along with the employment exchange sponsored candidates provided he fulfils the <sup>other</sup> conditions required for the post; and
  - b) the Applicant submits his application atleast one week in advance of the starting of the selection process either by

..2.

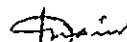


written test or by viva-voce or by both.

4. The OA is ordered accordingly at the admission stage itself. No costs.



(R. Rangarajan)  
Member (Admn.)



(D.H. Nasir)  
Vice Chairman

Dated : 19 May, 1999  
Dictated in Open Court



sk

C.C. today

COPY TO:-

1. HCHND

2. HHRM M(A)

3. HBSJP M(J)

4. D.R.(A)

5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :  
MEMBER (J)

ORDER: 195/99

ORDER / JUDGEMENT

MA./RA./CP No.

in  
OA. No. 765/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO (Administrative Tribunal)

SRR

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(7 copies)

केन्द्रीय प्रशासनिक अधिकरण  
(Central Administrative Tribunal)  
प्रेषण / DESPATCH

24 MAY 1999

हैदराबाद न्यायपीठ  
HYDERABAD BENCH